

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AGARWAL CHEM PRODUCTS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AGARWAL CHEM PRODUCTS (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	8 th December, 2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24117MH2001PTC130345
5.	Address of the registered office and principal office (if any) of corporate debtor	105/106, Paishwa Chambers,17/21, Esaji Street Vадgadi Masjid, Mumbai-400003.
6.	Insolvency commencement date in respect of corporate debtor	18-02-2026
7.	Estimated date of closure of insolvency resolution process	17-07-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Nitin Om Kothari IBBI/IPA-001/IP-P-02310/2020-2021/13477
9.	Address and e-mail of the interim resolution professional, as registered with the Board	5A-301, Alica Nagar, Lokhandwala Township, Kandivali East, Mumbai-400101, Maharashtra Email : cakotharico@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	F-151, B Wing, Malad Express Zone Premises Co-Operative Society Ltd, Western Express Highway, Near Oberoi Mall, Malad-East, Mumbai-400097, Maharashtra Email: acppl.cirp@gmail.com
11.	Last date for submission of claims	04-03-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **AGARWAL CHEM PRODUCTS (INDIA) PRIVATE LIMITED** on 18.02.26

The creditors of **AGARWAL CHEM PRODUCTS (INDIA) PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 04-03-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date : 21-02-2026
Place : Mumbai

Nitin Om Kothari
Interim Resolution Professional
Reg No : IBBI/IPA-001/IP-P02310/2020-2021/13477
AFA valid upto 30.06.2026

Commerce) Rules, 2020, marketplace entities are required to exercise due diligence and ensure compliance with applicable laws.

30,000 cr rt surges

When many States are already running revenue deficits.

For FY27, Gujarat's budget continues its welfare push with a mix of direct subsidies and targeted subsidies. For FY27, the welfare outlay continues with ₹425 crore for two free LPG refills under the 'Pradhan Mantri Ujjwala Yojana' and 'PNG/LPG Sahay Yojana', free foodgrains for over 75 lakh families under the Pradhan Mantri Garib Kalyan Anna Yojana, and ₹231 crore combined for free textbooks.

The subsidy component includes ₹25 crore for a 6 per cent loan interest subsidy, ₹143 crore for medical assistance support, and ₹16 crore for electric two- and three-wheeler subsidies, signalling that elevated welfare and subsidy spending will remain embedded in the state's FY27 fiscal framework.

en vital for security'

ould use green ammonia. Terming green ammonia a net zero fuel, he said this would help generate green fertilizers. "Green hydrogen is the next level of green fuel, which can take India to net zero in most of the sectors where it is not possible from solar and wind," he said.

Stating that a lot of investments are needed in this sector, he said the green hydrogen sector will help create jobs and industries, and will help strengthen energy security of the country.

Raffaele Marrazzo, Chief Executive Officer of MIR Group, said the company had a clear vision for sustainable urban regeneration. This means decarbonising the existing building stock, creating active buildings capable of producing more energy than they need, and buildings that are self-sufficient in terms of energy, water and waste management.

they are relieved and hopeful after the reopening.

He said tourists had begun arriving in Yousmarg and he expects numbers to rise in

stall owners have also started resuming operations, expressing optimism that the return of visitors will revive livelihoods.

MHA brings security printing HQ under Official Secrets Act

Our Bureau
New Delhi

The Ministry of Home Affairs has issued a revised notification, declaring the headquarters of the Security Printing and Minting Corporation of India Ltd (SPMCIL) in New Delhi as a "prohibited place" under the provisions of the Official Secrets Act (OSA), 1923, prohibiting unauthorised entry to confidential government printing and production of precious metal coins.

The move is aimed at strengthening security around strategic government installations, given that the SPMCIL is engaged

in the production of currency and bank notes, coins, security paper, non-judicial stamp papers, postal stamps and stationery. The Ministry's Internal Security-I Division issued the notification on February 18 placing SPMCIL under the OSA.

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Date : 21-02-2026	Sd/-
Place : Mumbai	Nitin Om Kothari
	Interim Resolution Professional
	Reg No : IBBI/IPA-001/IP-P02310/2020-2021/13477
	AFSA valid upto 30.06.2026

